

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

IN THE MATTER OF :

(IB)-02(PB)2017

Nikhil Mehta & Sons (HUF) & Ors.

....Petitioner

v.

M/s AMR Infrastructures Ltd.

....Respondent

SECTION: UNDER SECTION 7 of IBC, 2016

Order delivered on 17.11.2017

Coram :

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

R. VARADHARAJAN,
Hon'ble Member (J)

For the Petitioner (s)

: Mr. Varun Kathuria, Advocate

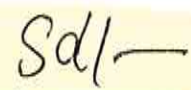
For the Respondent(s)

: Mr. Ajay Verma, Advocate

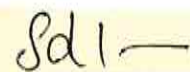
ORDER

Let this case be listed for hearing after the pronouncement of the order by three Members Bench where the question of law is pending consideration as to whether NCLT would be competent to trigger an Insolvency process in the face of pendency of the petition against the same Corporate Debtor in the Hon'ble High Court under Section 433 (e) of the Companies Act.

List for further consideration on 8.12.2017



(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT



(R. VARADHARAJAN)
MEMBER (J)

17.11.2017
(vs)